

ACT No. II OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 27th March, 1921.)

An Act to determine the salary of the Deputy-President of the Legislative Assembly.

WHEREAS it is provided by sub-section (5) of section 63-C of the Government of India Act that the Deputy-President of the Legislative Assembly shall receive such salary as may be determined by Act of the Indian Legislature; It is hereby enacted as follows :—

Short title.

1. This Act may be called the Legislative Assembly (Deputy-President's Salary) Act, 1921.

Salary of Deputy-President.

2. There shall be paid to the Deputy-President of the Legislative Assembly, in respect of any period during which he is engaged on work connected with the business of the said Assembly, a salary calculated at the rate of one thousand rupees *per mensem*.

Decision in case of doubt.

3. If any question arises whether during any period the Deputy-President was engaged on work connected with the business of the Legislative Assembly, the question shall be referred for decision to the President of the said Assembly, and his decision shall be final.